Sir, I also beg to lay on the Table, under sub-section (2) of section 10 of the Payment of Salaries and Allowances Act, 1951, a copy of Notification G.O. (P) No. 552, dated the 23rd May, 1959, issued, by the Government of Kerala publishing the Kerala Ministers' and Speaker's Travelling Allowance and Daily Allowance Rules, 1959.

[Placed in Library. See No. LT-1840/59.]

Amendments in the International Copyright Order, 1958

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AF-FAIRS (SHRI HUMAYUN KABIR): Sir, I beg to lay on the Table, under section 43 of the Copyright Act, 1957, a copy each of the following Notifications of the Ministry of Scientific Research and Cultural Affairs publishing certain amendments in the International Copyright Order, 1958:—

(i) Notification S.O. No. 57, dated the 6th January, 1960.

(ii) Notification S.O. No. 106, dated the 13th January, 1960.

[Placed in Library. See No. LT-1883] 60.]

NOTIFICATION PUBLISHING THE ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS RULES, 1959

SHRI HUMAYUN KABIR: Sir, I also lay on the Table, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, a copy of the Ministry of Scientific Research and Cultural Affairs Notification S.O. No. 2306, dated the 15th October, 1959. publishing the Ancient Monuments and Archaeological Sites and Remains Rules, 1959. [Placed in Library. See No. LT-1674[59.]

NOTIFICATION PUBLISHING THE TRADE AND MERCHANDISE MARKS RULES, 1959

SHRI J. S. L. HATHI: Sir, on behalf of Shri N. Kanungo, I lay on the Table, under section 134 of the Trade and Merchandise Marks Act, 1958, a copy of the Ministry of Commerce and Industry Notification S.O. 2603, dated the 25th November, 1959, publishing the Trade and Merchandise Marks Rules, 1959. [Placed in Library. See No. LT-1776]59.]

I. AMENDMENTS IN THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) RULES, 1959

II. AMENDENT IN THE CENTRAL EXCISE Rules, 1944

SHRI B. R. BHAGAT: Sir, I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing further amendments in the Customs and Central Excise Duties Export Drawback (General) Rules, 1959:—

(i) Notification G.S.R. No. 1360, dated the 12th December, 1959. [Placed in Library. See No. LT-1861/60.]

(ii) Notification G.S.R. No. 1392, dated the 19th December, 1959. [Placed in Library. See No. LT-1860/60.]

Sir, I lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1387, dated the 19th December, 1959, deleting rule 101 of the Central Excise Rules, 1944. [Placed in Líbrary. See No. LT-1858[59.]

I. AMENDMENTS IN THE MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES, 1956.

II. NOTIFICATION UNDER THE SEA CUS-TOMS ACT, 1878.

SHRI B. R. BHAGAT: Sir, I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing further amendments in the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956:—

- (i) Notification G.S.R. No. 1388, dated the 19th December, 1959.
- (ii) Notification G.S.R. No. 1390, dated the 19th December, 1959.
- (iii) Notification G.S.R. No. 1391, dated the 19th December, 1959.
 - (iv) Notification G.S.R. No. 7, dated the 2nd January, 1960.

(v) Notification G.S.R. No. 9, dated the 2nd January, 1960.
[Placed in Library. See No. LT-1859|60 for (i) to (v).]

Sir, I also lay on the Table, under sub-section (4) of section 13B of the Sea Customs Act, 1878, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1362, dated the 12th December, 1959, publishing an amendment in Government Notification No. 296-Customs, dated the 6th December, 1958. [Placed in Library. See No. LT-1882[59.]

Amendments in the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956

SHRI J. S. L. HATHI: Sir, on behalf of Shri R. M. Hajarnavis, I lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of the Ministry of Law Notification S, O. No. 2856, dated the 23rd December, 1959, publishing further amendments in the Representation of the People (Conduct of Elections and Election Petitions) Rules 1956. [Placed in Library, See No. LT-1880[59.]

STATEMENT RE REPAIRS TO THE HOIST CHAMBER AT BHAKRA

SHRI J. S. L. HATHI: Sir, I beg to lay on the Table a statement regarding repairs to the Hoist Chamber at Bhakra. [Placed in Library. See No. LT-1868|60.] (Control) Amdt. Bill 106

THE IMPORTS AND EXPORTS (CONTROL) AMENDMENT BILL, 1959

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Mr. Chairman, I move:

"That the Bill further to amend the Imports and Exports (Control) Act, 1947, be taken into consideration."

Sir, this is one of the normal, routine Bills. It is for the purpose of amending the Imports and Exports (Control) Act, 1947. The main feature is that it is sought to be extended up to the 31st March, 1966, coinciding with the end of the Third Plan, and one or two minor matters have been taken into consideration to obviate the difficulties which have occurred, the main thing being that under the law only the officers of the customs were permitted to launch prosecutions. Now it has been sought in the amending officers appointed by the Bill that Government of India should be competent to launch prosecutions. When this provision is accepted by the House, it will be possible for the officers of the Import Control and Export Organisations to launch prosecutions. On previous occasions, the necessity for this Bill has been admitted from all sides of the House and I believe that the same conditions continue with greater force. I would merely submit, Sir, for the consideration of the House that the policy followed under the powers conferred on under the Art are the Government subject to the debate of the House on various occasions, because the policy is laid down for a period of six months: that means, twice a year, and in the course of business normal of the House, the policy which we change from half-year to half-year is subject to the criticism of the House.

That means that the operation of the policy followed under the powers vested under the Act upon the Government is debated on different occasions. Therefore, I merely suggest